

[Shri B. N. Datar.] Cultivating Tenants (Payment of Fair Rent) Act, 1956, a copy each of the following Notifications issued by the Government of Kerala:—

(i) Notification No. 28849|F3|58| Rev., dated the 16th January, 1959, publishing the Cultivating Tenants (Payment of Fair Rent) Rules, 1959.

(ii) Notification No. 19273 |F3|59-4|Rev., dated the 15th June, 1959 constituting a Rent Court at Kasargod.

(iii) Notification No. 32996 |F3| 591 Rev., dated the 16th October 1959 constituting a Rent Tribunal at Kasargod.

[Placed in Library. See No. LT-1788 59 for (i) to (iii).]

AMENDMENT IN SCHEDULE III TO THE I.A.S. (PAY) RULES, 1954

SHRI B. N. DATAR: Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 1291, dated the 20th November 1959, publishing an amendment in Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1787/59.]

AMENDMENT IN THE CENTRAL EXCISE RULES, 1944

SHRI MORARJI R. DESAI: Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1314, dated the 1st December, 1959, publishing an amendment in the Central Excise Rules, 1944. [Placed in Library. See No. LT-1790/ 59.]

ALLOTMENT OF TIME FOR MOTION RE WORKING OF THE PREVENTIVE DETENTION ACT, 1950

MR. CHAIRMAN: Under Rule 153 of the Rules of Procedure and Conduct of Business in this House 2J hours are allotted for the consideration of Shri

Bhupesh Gupta's motion regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1957 to the 31st December, 1958. When we have allotted 2J hours for that, it means at half past two we have to take it up so that it may be wound up at 5 o'clock.

Now the Law Minister will answer, first stage. After that you must meet at 2 o'clock, cut down your lunch-hour, so that you will have about an hour for the discussion of the amendments, etc.

THE DOWRY PROHIBITION BILL, 1959—continued

THE MINISTER or LAW (SHRI A. K. SEN) : Mr. Chairman, I am deeply obliged to all sections of the House, for the very great interest they have taken in this matter, a matter which I conceive to be of very great importance and needs immediate tackling notwithstanding the various difficulties which lie in our way.

The purpose of the Bill is acceptable to all sections of the House but difficulties have been expressed from all sides and because of these difficulties, I have been very surprised that even an esteemed friend like Raj-kumari Amrit Kaur has condemned the measure as a whole. Those who have condemned the measure as a whole as impractical, as decorative, as absolutely useless, have confined their attention primarily to the penal section of the statute. I am very sorry, Sir, that enough attention has not been paid to a most revolutionary provision which confers very great rights on the brides. The occasion of marriage really causes the problem of dowry. If hon. Members would look at clause 6 of the Bill, they would find that I placed very great emphasis on the clause as I conceived that the problem of dowry was best tackled by this provision rather than by the penal provisions on which, it appears, almost the whole attention of the House was sought to have been confined. It